

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 327/TT/2023**

- Subject** : Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Determination of Transmission tariff for the 2019-24 tariff period for 2 Nos. 400 kV GIS line bays at Koteshwar substation under “Line bays associated with Northern region System Strengthening Scheme-XXXVI” in the Northern Region.
- Date of Hearing** : 20.12.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Uttar Pradesh Power Corporation Limited and 15 others
- Parties Present** : Shri Nitish Kumar, PGCIL  
Shri Vivek K Singh, PGCIL

**Record of Proceedings**

The instant petition has been filed under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, for determination of transmission tariff for the 2019-24 tariff period for 2 Nos. 400 kV GIS line bays at Koteshwar substation under “Line bays associated with Northern region System Strengthening Scheme-XXXVI” in the Northern Region.

2. The representative for the Petitioner submitted that the tariff for the instant transmission asset was claimed in Petition No. 17/TT/2022 with anticipated COD. However, the Commission directed to file a fresh petition on completion of the transmission asset. Accordingly, the instant petition is filed. He submitted that the COD of the transmission asset is claimed under Regulation 5(2) of the 2019 Tariff Regulations as the associated transmission line “Koteshwar Pooling station-Rishikesh 400 kV D/C line” constructed under TBCB route by NRSS-XXXVI Transmission Limited, which was earlier a subsidiary of Essel Group and later transferred to Resurgent Power Ventures Pvt Limited, is not ready. He further submitted that there is a time over-run of 41 months and 5 days in the case of the transmission asset.

3. The Commission directed Resurgent Power Ventures Pvt. Ltd. to file its reply on the Petitioner’s grant for approval of the COD of the transmission asset under Regulation 5(2) of



the 2019 Tariff Regulations. The Commission further directed the Respondents to submit their reply by 15.1.2024, including Resurgent Power Ventures Pvt. Ltd., with an advance copy to the Petitioner, who may file its rejoinder, if any, by 29.1.2024. The Commission further directed the parties to complete the pleadings within the time specified and observed that no extension of time will be granted.

4. The petition will be listed for further hearing on 21.2.2024.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

